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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

Registration No. M.A.No.2756/94, Delay condonation
Appeal No.2757 of 94 in Review Application
No.94/11 of 1994 & in O.A.No.923 of 93

Union of India vers Sita Ram Sharma
in

Original Application No.923 of 1993

Sita Ram Sharma versus Union of India and others.

Ceram: Hon'ble Mr. Justice R.K.Varma, Vice-Chairman
Hon'ble Miss Usha Sen, Member (A)

ORDER

Hon'ble Mr. Justice R.K.Varma, Vice-Chairman

This review petition is directed against the order dated 22.2.94 passed in O.A.No.923 of 1993, whereby this tribunal instead of admitting the O.A. impugned which sought quashing of the original order dated 16.9.91, directed the appellate authority to decide the employee's pending appeal against the said impugned original order and disposed of the O.A. accordingly without notice to the other side.

The respondents have filed the instant review petition but have not disputed the fact that the appeal of the employee against the order challenged in the O.A. is still pending.

We do not find any error apparent on the face of the record so as to justify interference in review. Besides the application for review is also

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barred by time, there being no sufficient cause
for condonation ^{of} delay.

Accordingly this application for review
is summarily dismissed.

Usha Sen
(Miss Usha Sen)
Member (A)

R.K. Varma
(Justice R.K. Varma)
Vice-Chairman

23.1.95.